



Serial  
of  
Order

Date  
of  
Order

Order with Signature

Office Note as to  
action (if any)  
taken on Order

4. 2.4.2004

Shri A. K. Upadhyaya, counsel  
for the petitioner seeks permission to  
withdraw this civil revision saying that  
the petitioner has already filed writ  
petition No.4/2004. It has come up  
today for admission. In view of the  
aforesaid, civil revision is dismissed  
as withdrawn.

*N. S. Singh*

( N. S. Singh )  
Judge

*R. K. Patra*

( R. K. Patra )  
Chief Justice

at/

# IN THE HIGH COURT OF SIKKIM

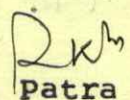
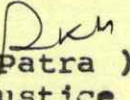
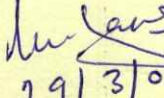
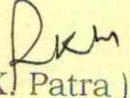
## ORDER SHEET

Civil Revision ..... No. 1 of 2004

Tulamaya Chettri & Another ..... Petitioner / Appellant

Versus

Younarayan Pradhan & Others ..... Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	8.3.2004	<p>As requested by Shri A. K. Upadhyaya, learned Counsel for the petitioners, put up this matter on 19.3.2004 for admission.</p> <p style="text-align: right;">             ( R. K. Patra )            Chief Justice         </p>	
at/ 2.	19.3.2004	<p>Shri A. K. Upadhyaya says that he would also like to file a writ petition under Article 227 of the Constitution challenging the impugned order, as the Civil Revision may not be maintainable.</p> <p>Put up on 31.3.2004 for admission. along with writ petition, if file.</p> <p style="text-align: right;">             ( R. K. Patra )            Chief Justice         </p>	<p>writ Petition not filed.              29/3/04.</p>
at/ 3.	31.3.2004	<p>It is submitted that the petitioners have filed a writ petition in this Court challenging the impugned order. In view of this, put up this matter along with the writ petition before the Division Bench on 2.4.2004.</p> <p style="text-align: right;">             ( R. K. Patra )            Chief Justice         </p>	